

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A. No. 405/93

Wednesday, this the 2nd day of February, 1994

SHRI N. DHARMADAN, MEMBER (J)
SHRI S.KASIPANDIAN, MEMBER (A)

Kumari

1. /Laila G.,
Bharathy Mandiram, Thumpolly PO,
Alappuzha-8.
2. K.Shanmukhan Chettiar,
Parvathy Nivas,
New Bazar, Alleppey-1.
3. Sambaviamma KK,
Kalathil House,
Thumpolly, Alappuzha-8.
4. N.B.Lalitha Kumari,
Eruparachira House,
Chengalam SPO, Kottayam.
5. K.N.Subhashini Amma,
Kandathiparambil House,
Kumarakom PO, Kottayam.
6. Sujathakutty G.,
East Churakkattu House,
Pakkil PO, Kottayam.
7. Radhamoni P.T.
Peedikayil House,
Pallom, Kottayam

.. Applicants

By Advocate Smt. Daya K.Panicker

V/S

1. Union of India, rep. by
Secretary, Ministry of
Home Affairs, New Delhi.
2. Director of Census Operations,
Census Directorate,
Thiruvananthapuram.

.. Respondents

By Advocate Shri S.Krishnamoorthy, ACGSC.

ORDER

N.DHARMADAN

After hearing the learned counsel on both sides, we are satisfied that this case is covered by the earlier judgment of this Tribunal in OA 117/93. When identical question came up for consideration in the above case, we disposed of the

application directing the respondents to declare the result of the Examination conducted by them pursuant to the notification dated 4.12.92. We further directed that the applicants in that case, if they are successful, may be given appointment provided they satisfy other requirements.

2. Applicants in this case were originally appointed as Compilers on contract basis. When their services were terminated, they filed representations for regularisation. They also submitted that Annexure-A5 notification and Annexure-A6 were not circulated in the Regional offices where the applicants were working.

3. When the application came up for admission on 5.3.93, we directed the respondents to allow the applicants to participate in the examination provisionally subject to the outcome of the original application.

4. The learned counsel for respondents submitted that the result of the examination has already been declared pursuant to the direction of this Tribunal in OA 117/93 and the case of the applicants would be considered if they have passed in the examination and they satisfy other requirements for appointment. In the light of the above submission, we close the application making it clear that if the applicants are successful in the examination, their claim for appointment as Data Entry Operator Grade-B should be considered in accordance with law.

5. The application is disposed of as above. There will be no order as to costs.

S. Kasip

(S. KASIPANDIAN)

MEMBER(A)

N. Dharmadan

2.2.94.
(N. DHARMADAN)
MEMBER(J)